

**IN THE COURT OF MS. SHEFALI BARNALA TANDON ; LD.
ADMINISTRATIVE CIVIL JUDGE-cum-ADDL. RENT CONTROLLER
(CENTRAL) : DELHI.**

DR No. 1721/19


Kusum Naulakha Vs. Akhil Kumar Jain

02.07.2020

ORDER

1. Vide this order, the undersigned shall decide the petition Under section 27 of DRC Act filed on behalf of the petitioner Smt. Kusum Naulakha.
2. In the present petition, notice of the petition was served upon the respondent Sh. Akhil Kumar Jain by way of affixation on 28.01.2020, however, no objections filed on behalf of the respondent within the statutory period of 30 days.
3. The present petition for deposition of Rent under Section 27 D.R.C. Act has been filed by the petitioner where after notice of the same was issued to the respondent. The respondent was served by way of affixation on 28.01.2020 in the present matter. However, the respondent has not filed any objection within the statutory period of 30 days. Hence, the Court is left with no option but to accept the contention raised by petitioner in the petition.
4. The DR petition is accordingly allowed with liberty to the landlord/ respondent to withdraw the rent in accordance with law. This order is without prejudice to the rights and contentions of either of the parties.

File be consigned to the Record Room.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central),
Delhi./02.07.2020

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DR No. 1721/19
Kusum Naulakha Vs. Akhil Kumar Jain

(HEARING THROUGH VIDEO CONFERENCING DUE TO COVID-19, AS
PER RULES.)

02.07.2020

At 2:30 p.m.

Present : Ld. Counsel Sh. Abhinav Tyagi for the petitioner.


Sh. Krishna Kumar Sharma, Sr. P.A. in the Court of the undersigned.

Sh. Vikas Kumar, Reader in the Court of the undersigned.

Earlier, the present petition was fixed giving en-bloc date for hearing through video conferencing today i.e. 02.07.2020.

The order is announced on VC that vide separate order, the DR petition is allowed with liberty to the landlord/respondent to withdraw the rent in accordance with law. This order is without prejudice to the rights and contentions of either of the parties.

File be consigned to the Record Room.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central),
Delhi.
02.07.2020

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